

Learned counsel for the State, Mr. Arup Kumar Dey, Additional Public Prosecutor has opposed the prayer for bail and has submitted that case diary and postmortem report are necessary, as such, he may be granted some time to file counter affidavit.

Considering the rival submissions of the parties, State counsel is directed to file counter affidavit on basis of materials collected during the investigation including the post-mortem report of Suman Ansari as well as materials collected during investigation in connection with Kathikund P.S. Case No.28/2020.

The Superintendent of Police, Dumka is directed to depute an officer not below the rank of Dy.S.P. to file detail counter affidavit in the present case as for connected occurrence, two cases have been instituted under the same district.

The Superintendent of Police, Dumka is also directed to look into the matter.

Put up this case after four weeks.

(Kailash Prasad Deo, J.)

Sunil-Jay/